

Central Administrative Tribunal  
Principal Bench

C.P.No.197/98 in  
O.A.No.1543/97

Hon'ble Mr. Justice K.M.Agarwal, Chairman  
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 29th day of October, 1998

Shyam Lal  
s/o Shri Roshan Lal  
r/o I.P.Power House  
Jhuggi Jhopri Area  
New Delhi. .... Petitioner

(By Shri U.Srivastava, Advocate)

Vs.

Union of India through

1. Shri S.P.Mehta  
General Manager  
Northern Railway  
Baroda House  
New Delhi.
2. Divisional Personnel Officer  
Northern Railway  
DRM Office  
Paharganj  
New Delhi. .... Respondents

(By Shri R.L.Dhawan, Advocate)

O R D E R (Oral)

Hon'ble Mr. Justice K.M.Agarwal, Chairman

The Learned counsel for the petitioner wanted time till tomorrow. However, prayer for time is refused because after the contempt is brought to the notice of the Bench, it becomes the matter between the Bench and the Contemner(s).

2. This application for contempt was for non-compliance with the directions made by this Tribunal on 4.7.1997 in OA No.1543/97. The direction was to consider the representation, if made by the applicant, within a specified time and communicate him as to whether he is eligible for inclusion in the Live Casual Register.

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An affidavit has been filed stating that the directions have been complied with. The representation is said to have been decided on 14.8.1998, a copy of which is filed at Annexure R-1. In paragraph 2 of the affidavit, a statement is made that the order passed on his representation was communicated to the applicant by letter No.3E/115/CL-97 dated 14.8.1998.

3. Under the above circumstances, we see no reason to keep the Contempt Petition pending on file. Contempt proceedings are therefore directed to be dropped. Rule nisi shall stand discharged and the applicant shall have liberty to challenge the order made on his representation by filing a fresh OA, if so advised.

*KM*  
(K.M.Agarwal)  
Chairman

*R.K.Ahooja*  
(R.K.Ahooja)  
Member(A)

/rao/